

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.357 of 2003

New Delhi, this the 19th day of February, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri A.P. Nagrrath, Member (A)

Chober Lal Verma
Ex. LR/ASM/Roza MB Division,
S/o Shri Lallu Ram
R/o RZ-C 196, Madhu Vihar
Gali No.6, Palam Colony,
New Delhi.

....Applicant

(By Advocate : Shri U. Srivastava)

Versus

Union of India, through

1. The Chairman
Railway Board, Govt. of India,
Rail Bhavan, New Delhi.

2. The General Manager (Personnel)
Northern Railway, Baroda House,
New Delhi.

3. The Divisional Railway Manager,
Northern Railway , Moradabad.

....Respondents

ORDER (ORAL)

By Shri Justice V.S. Aggarwal, Chairman :

Learned counsel for applicant states that he may be permitted to withdraw the present original application because the applicant would like to take up the matter on administrative side with the respondents.

2. Allowed as prayed.

3. Subject to aforesaid, the OA is dismissed as withdrawn.

(A.P. Nagrrath)
(A.P. Nagrrath)
Member (A)

(V.S. Aggarwal)
(V.S. Aggarwal)
Chairman

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